

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

Excise Appeal No. 89100 of 2013

(Arising out of Order-in-Appeal No. US/169-170/M-II/2013 dated 27.06.2013 passed by the Commissioner of Central Excise (Appeals-II), Mumbai)

Commissioner of Central Excise, Mumbai IIAppellant
9th Floor, Piramal Chambers,
Jijibhoy Lane, Lalbaug, Mumbai

Vs.

Indian Oil CorporationRespondent
Pirpau, Trombay,
Mumbai

APPEARANCE:

Ms Manasi Patil, Advocate for the appellant
Shri Xavier Mascarenhas, Supdt (AR) for the respondent

CORAM: Hon'ble Mr C J Mathew, Member (Technical)
Hon'ble Mr Ajay Sharma, Member (Judicial)

FINAL ORDER No: A/86372/2023

DATE OF HEARING: 13-09-2023
DATE OF DECISION : 13-09-2023

Per: Coram

Upon the matter being called, Learned Authorised Representative submitted that the amount involved in the dispute is below the threshold for litigation in instruction of Central Board of

Indirect Taxes and Customs in F.No. 390/Misc./116/2017-JC dated 22nd August 2019, familiarly known as the ‘new litigation policy’ and seeks withdrawal of appeal.

2. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)

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